

Central Administrative Tribunal  
Principal Bench

OA No.620/2004

New Delhi this the 10th day of March, 2004.

**Hon'ble Mr. V.K. Majotra, Vice-Chairman (A)**

Sh. A.K. Malla,  
S/o late Sh. Brij Lal Malla,  
R/o F-150, B.K. Dutt Colony,  
New Delhi-10003. .... Applicant

(through Sh. S.M. Rattanpaul, Advocate)

versus

1. Union of India through  
the Secretary,  
Ministry of Power,  
Shram Shakti Bhawan,  
New Delhi.
2. The Secretary,  
Ministry of Personnel  
Public Grievances & Pensioners,  
North Block,  
New Delhi.
3. The Chairman,  
Central Electricity Authority,  
Sewa Bhawan,  
R.K. Puram,  
New Delhi. .... Respondents

ORDER (ORAL)

Learned counsel heard.

2. Applicant had worked in the Central Electricity Authority from 10.7.1970 to 30.8.1981. He was absorbed in the NTPC w.e.f. 31.3.1981. It has been contended that the applicant worked in the Central Electricity Authority for a period of more than 10 years prior to his absorption in the NTPC. By virtue of this OA, he has sought pro-rata retirement benefits which are similarly allowed in several cases of this Court particularly Annexures A-8 to A-13 granting the pro-rata retirement benefits to the concerned applicants as per rules and decided law on

the subject. Applicant has made representations for grant of pro-rata retiral benefits. The last representation made by him is at Annexure A-5 dated 8.2.2004 addressed to the Chairman, Central Electricity Authority, New Delhi which is stated to have remained unactioned at the hands of the respondents.

3. In the circumstances, in my view, ends of justice will be duly met if the present OA is disposed of at this stage itself with a direction to the respondents to treat the present OA as a supplementary representation and dispose of the claim of the applicant in the light of the decisions annexed alongwith the OA where similarly circumstanced persons had been allowed pro-rata benefits. This should be done with detailed and speaking order within a period of two months from the date of receipt of a copy of this order. Ordered accordingly.

4. Let a copy of this order alongwith the copy of the OA be sent to the respondents.

V.K. Majotra  
(V.K. Majotra) 10.3.04  
Vice-Chairman(A)

cc.